

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 102  
495/252/ND/2020

**IN THE MATTER OF:**

**Super Residency Private Limited**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 16.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Shikhar Garg, Advocate.**

**For the ROC**

**:Mr. M. Yadubhushan Rao, AROC.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Appellant has confirmed that he has served notice on ROC as well as Income Tax Department. AROC is present and accepted the notice and prayed for grant of time for filing reply in the matter. None appeared on behalf of Income Tax Department at the time of Virtual Hearing of the matter. The Registry is directed to serve notice once again to the Income Tax Department along with the copy of this order. This Tribunal directs the Regulators concerned Income Tax Department and ROC to file their reply within time to enable the Appellant to avail the scheme formulated by MCA, Government of India, New Delhi. Matter is adjourned to 23.12.2020.

- Sd -

**(V.K. Subburaj)  
Member (T)**

- Sd -

**(P.S.N. Prasad)  
Member (J)**